

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5472  
ANSWERED ON:13.12.2010  
VIOLATION OF LABOUR LAWS  
Jeyadural Shri S. R.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the mining operations at Singareni Collieries Company Limited (SCCL) were affected in September, 2010;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether public sector coal companies have been violating labour laws with impunity thereby giving rise to discontentment in coal workers; and
- (d) if so, the steps taken by the Union Government to address the issue?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a): As per the available information, the mining operations at Singareni Collieries Company Limited (SCCL) were affected in September, 2010 due to nation-wide general strike called by Trade Union on 07/09/2010 and main power failure caused by collapse of power transmission towers due to which lay off was declared in all mines of Bellampally and Mandamari Region of Singareni Collieries Company Limited from 10/09/2010 to 20/09/2010.
- (b): Due to above mentioned strike and lay off 49,910 mandays and 1,08,952 tonnes of production and 1,19,284 mandays and 1,34,114 tonnes of production respectively were lost.
- (c) & (d): Regular and rigorous inspections are conducted under various Labour Laws like Contract Labour (Regulation and Abolition) Act, Minimum Wages Act, Equal Remuneration Act, Payment of Wages Act, Mines Act, 1952 and Mines Rule etc which lay down norms for health and welfare of worker in order to safeguard their interest and timely payment of wages. Appropriate action is taken by the Inspecting Authorities including initiating prosecution cases against defaulters under the labour laws.